

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A Nos.460 of 1993 & 99 of 1994

Friday this the Fourth day of February, 1994

CORAM

The Hon'ble Mr.Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr.P.V.Venkatakrishnan, Administrative Member

O.A.460/93

1. M. R. Purushothaman, Meprangadil House,
PO Aranattukara, Thrissur.
2. K. Shaji John, Kannamkunni
PO Chevor, Trissur.
3. K. B. Peethambaran, Karanayil House,
Ettumana, Karuvannur, Trissur.
4. C. N. Satheesh, Coondapurakkal House,
PO Porkolangad, Via. Kannipayur,
Trichur.
5. K. K. Devayani, Kizhakkott House,
PO Mankody, Trissur.
6. M. P. Alphonsa, Chittilapally Kunmathu
House, Parappur, Trissur.
7. A. P. Thomman, Ambadan House,
Madaikonam, Trissur.
8. K. G. Renuka, Kalarikkal House,
Wadakkancherry, Trissur.
9. K. J. Sreedevi, Kidanganazhiyathumana,
Chalakudy.
10. K. Vijayakumar, Kunnam bath House,
Nellankara PO, Nettissery,
Trissur.
11. Santhamani, PK, Pallikadavath House,
Padurkkara, Ayyanthole, Trissur.Applicants

(By Advocate Mrs. Daya K Panicker)

Vs.

1. Union of India, represented by
the Secretary, Ministry of
Home Affairs, New Delhi.
2. The Director of Census Operations,
Thiruvananthapuram.Respondents

(By Advocate Mr. CN Radhakrishnan, ACGSC)

C.A. 99/94

Smt. Remani Ammal PN.
U.P. No. VI-243,
Rajalakshmi,
Ulloor, Trivandrum, 11. ... Applicant
(By Advocate Mrs. Daya K. Panicker)

Vs.

1. Union of India represented by the Secretary, Ministry of Home Affairs, New Delhi.
2. Director of Census Operations, Census Directorate, Thiruvananthapuram. ... Respondents

(By Advocate Mr. Dileep Kumar rep. SCGSC)

O R D E R

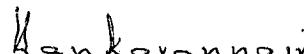
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

In both the cases applicants were 'Compilers' under respondents. Their services were dispensed with, on the ground that there was no work for them. While they were discharged, they were given a certificate that their work and conduct were 'not satisfactory'. Applicants would submit that there is no justification for making such a remark. We do not think, it is for us to examine the quality of work of the applicants. They will be free to make a representation before the Director of Census Operations, Kerala. Respondents state that such remedy is available to applicants. Applicants may represent their grievances before the Director of Census Operations, Kerala within one month from today. That Officer shall examine the grievances of the applicants and will examine further whether there was justification for the entries made in the impugned orders.

2. With these directions, we dispose of the applications. No costs.

Dated 4th February, 1994.


P. V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN